(c) what steps are being taken by Government t_0 settle the issue?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI SHAH NAWAZ KHAN): (a) Yes.

- (b) (1) All the existing vacancies in the Reserve List should *ba* filled up by taking the workmen included in the casual list.
- (2) Casual workmen should be booked by the Dock Labour Board direct at the Dock Labour Board booking stand.
- (3) All punishments imposed upon the Reserve Pool workmen from 1-1-1966 should be cancelled.
- (4) The Cochin Dock Labour Union should be recognised.
- (c) Th_e Central Industrial Relations Machinery has taken up the dispute for conciliation.

PRODUCT PIPE LINE BETWEEN BAKAUNI AND HALDIA

- 683. SHRI RAM SINGH: Will the Minister of PETROLEUM AND CHE MICALS be pleased to state:
- (a) whether it is a fact that Government will have to incur an expenditure of more than Rs. 1 crore to divert or to replace the product pipe line between Barauni and Haldia; and
- (b) what are the reasons for an immediate change in the alignment of the pipe lines?

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI O. V. ALAGESAN): (a) Yes, during the next 2 or 3 years.

(b) Restrictions on the operation of a pipeline in certain coal-bearing areas have been found necessary in the interests of mines safety. This consideration has emerged as a result of the study of fire, and collapses in some of the coal mines in the pipeline alignment.

GUNDAS IN DELHI

684. SHRI RAMESH CHANDRA VYAS: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) what was the number of Gundas (bad characters) in the Union Territory of Delhi as on the "st of January, 1963, 1964, 1965 and 1966 (year-wise); and
- (b) what action Government propose to take o_r have already taken to put an end to this nuisance?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI V. C. SHUKLA); (a) and (b) A statement is laid down on the Table of the House.

STATEMENT

(a) The Police maintains History Sheet of known bad characters who habitually commit offences against property. A number of such known bad characters in the Union Territory of Delhi was as under: —

1st January, 1963—1952. 1st January, 1964—1934. 1st January, 1965—1957. 1st January, 1966—2029.

Every Police Station in Delhi aiso maintains a Register called "Rough Register" in which a systematic record of objectionable activities of persons who indulge in antisocial activities like eve-teasing intimidation, etc. is kept, so that preventive action could be taken against them when necessary. The number of persons on the "Rough Register" was as under: —

1st January, 1963—556. 1st January, 1964—1149. 1st January, 1965—1469. 1st January, 1966—1768.

- (b) The following steps are taken to curb the activities of 'goondas' and other anti-social elements in Delhi:
 - (i) The local police keep listed and known bad characters under surveillance.
 - (ii) In the areas which are particularly prone to the activities of anti-social elements, patrolling, in plain clothes as well as in uniform, is intensified.

- (Hi) On the eve of important festivals like Moharram, Diwali, etc, known bad characters are rounded up under the preventive provisions of law to deter them from committing crimes.
- (iv) An anti-rowdy squad in the Crime Branch of the C.I.D. has been constituted so that a systematic record of the activities of hooligans and roughs is maintained to justify legal action against them.
- (v) Recently, some provisions of the Bombay Police Act were extended to the Union Territory of Delhi, inter alia, empowering the district administration to extern habitual offenders from the limits of the Union Territory of Delhi.

INDUSTRIAL DISPUTES IN THE CHITTARAN-JAN LOCOMOTIVE WORKS

685. SHRI P. K. KUMARAN: SHRI M. V. BHADRAM:

Will the Minister of LABOUR, EMPLOYMENT AND REHABLLITA-'TION be pleased to state:

- (a) whether the Central Industrial Relations Machinery has intervened in the industrial dispute in the Chittaranjan Locomotive Works, Chitta-:ranjan, relating to recognition of union and other demands;
- (b) if so, whether the CIRM had suggested arbitration to settle the disputes;
- (c) whether it is a fact that the management refused to accept arbitration; and
- (d) what steps Government pro-;pose to take to resolve the dispute?

THE DEPUTY MINISTER IN THE: MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI SHAH NAWAZ KHAN): (a) $\bullet t_0$ (c) Yes.

The matter is being handled by 'the Assistant Labour Commissioner and Chief Labour Commissioner, who .are negotiating with the administration to settle the dispute.

REPORT OP THE WAGE BOARD FOR COAL MINING INDUSTRY

to Questions

686. SHRI P. K. KUMARAN: Will the Minister of LABOUR, EMPLOYMENT AND REHABILITATION be pleased to

- (a) whether the Wage Board for Coal Mining industry, appointed in 1962, have submitted their report to the Government;
- (b) if so, what are the main recommendations; and
- (c) if not, what are the reasons for the delay?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR EMPLOYMENT AND REHABILITATION (SHRI SHAH NAWAZ KHAN): (a) The Wage Board has n.ot yet submitted its final report.

- (b) Does not arise.
- (c) As already stated in reply to Unstarred Question No. 527 on the 25th November, 1966, the Board is in the concluding stages of its work and its final report is likely to be submitted in about two months. The Board had to hear various view points and to deal with complex matters.

स्वर्णकारों की गिरफ्तारी

424. श्री विमलकुमार मन्नालालजी चौरडिया: क्या गृह-कार्य मंत्री यह बताने की कूपा करेंगे कि स्वर्ण नियंत्रण आदेश में संशोधन कराने के लिए अगस्त और सितम्बर 1966 के महिनों में स्वर्णकारों ने जो श्रान्दोलन किया था उसमें (1) कितने स्वर्णकारों ने अनुशन किया और (2) कितने स्वणंकार जेल भेजे गये?

J [ARREST OF GOLDSMITHS

424. SHRI V. M. CHORDIA: Will the Minister of HOME AFFAIRS be pleased to state the number of gold-